

**GOVERNMENT OF INDIA  
CULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:2222  
ANSWERED ON:27.03.2012  
RECORDS OF NATIONAL ARCHIVES  
Pal Shri Jagdambika

**Will the Minister of CULTURE be pleased to state:**

- (a) the manner in which the records available with the National Archives are classified;
- (b) whether the said records are made accessible to academicians and researchers;
- (c) if so, the details thereof;
- (d) whether the said records are allowed to be published for research purposes; and
- (e) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

(a) Records are not classified by the National Archives of India (NAI). It receives only unclassified records from the Ministries/Departments of Government of India.

(b)&(c) Yes, Sir. As per provisions of Sub-Section (1) of Section 12 of The Public Records Act, 1993, all unclassified records in the custody of NAI are made accessible to the academicians and researchers registered in the NAI for bonafide consultation and research purposes on fulfillment of conditions as laid down under Sub-rule (i) and (ii) of Rule 11 of The Public Records Rules, 1997.

(d)&(e) Yes, Sir. Extracts from records being consulted are allowed to be published, subject to compliance of the provisions of Sub-rule (v) and (vi) of Rule 11 of The Public Records Rules, 1997.